UTTAR PRADESH SHASAN PARIVAHAN ANUBHAG-4

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification no. 469/XXX-4-2015-8(23) /2013 dated May 08, 2015

<u>Notification</u> No.3/2015/469/XXX-4-2015-8(23) /2013 Lucknow: Dated: May 08 , 2015

In exercise of the powers under section 65, of the Motor Vehicles, Act, 1988 (Act, no. 59 of 1988) read with section 21 of the General clauses Act, 1897 (Act no 10 of 1897) the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh Motor Vehicles Rules, 1998 after considering the objections and suggestions received in pursuance of Transport Commissioner letter no.35(G)STA/2015 dated February23, 2015 issued under sub-section (1) of section 212 of the said Act of 1988:-

THE UTTAR PRADESH MOTOR VEHICLES (EIGHTEENTH AMENDMENT) RULES, 2015

Short title and commencement

1-

2-

(1) These Rules may be called the Uttar Pradesh Motor Vehicles (Eighteenth Amendment) Rules, 2015

(2) They shall come into force with effect from the date of their publication in the Gazette.

Amendment of rule-124B

In the Uttar Pradesh Motor Vehicle Rules, 1998, in rule 124B, in clause (iv) for the existing sub-clause (a) setout in column-1 below the sub-clause as setout in column-2 shall be substituted namely:-

Column-1	Column-2
Existing sub-clause	Sub-clause as herby substituted
(a) every vehicle should be brand new	(a) at the time of induction 50 percent
at the time of induction.	vehicles shall be brand new and 50
	percent vehicles should be such old
	vehicles as are not more old than
	the age limit fixed by the Transport
	Commissioner.

By order,

Kumar Arvind Singh Deo Pramukh Sachiv.

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।

2- इस शासनादेश की प्रमाणिकता वेब साइट <u>http://shasanadesh.up.nic.in</u> से सत्यापित की जा सकती है ।